



The Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Act, 2020

Act 17 of 2020

Keyword(s):

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PART-I
HARYANA GOVERNMENT
LAW AND LEGISLATIVE DEPARTMENT

Notification

The 14th September, 2020

No. Leg. 27/2020.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 10th September, 2020 and is hereby published for general information:-

HARYANA ACT NO. 17 OF 2020
THE HARYANA DEVELOPMENT AND REGULATION OF URBAN AREAS
(SECOND AMENDMENT AND VALIDATION) ACT, 2020

AN
ACT

further to amend the Haryana Development and Regulation of Urban Areas Act, 1975.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Act, 2020. Short title and commencement.
- (2) It shall come into force on such date, as the Government may, by notification in the Official Gazette, specify.
2. In section 3 of the Haryana Development and Regulation of Urban Areas Act, 1975 (hereinafter called the principal Act),- Amendment of section 3 of Haryana Act 8 of 1975.
 - (i) in sub-section (2),-
 - (a) for clause (d), the following clause shall be substituted, namely:-
“(d) the layout of a colony, in case application for a colony is proposed to be divided into plots;”;
 - (b) clause (e) shall be omitted;
 - (ii) after sub-section (3), the following sub-section shall be inserted and shall be deemed to have been inserted with effect from the 30th January, 1975, namely:-
“(3A) Where, by virtue of any section of this Act, power to grant any licence or issue any notification, order, rule or direction is conferred, then that power shall include power exercisable in like manner and subject to terms and conditions, as may be prescribed, to add to, amend, vary, suspend, withdraw or rescind such licence or such notification, order, rule or direction or to de-licence.”.
3. In section 7A of the principal Act,- Amendment of section 7A of Haryana Act 8 of 1975.
 - (i) for the words “lease any agricultural land” and “two kanals”, the words “lease or gift any vacant land” and “one acre” shall respectively be substituted; and
 - (ii) for the existing Explanation, the following Explanation shall be substituted, namely:-

“Explanation.- ‘vacant land’ shall mean such land wherein either no construction of any nature exists or such construction is in existence which is either uninhabited or not fit for human habitation and stands constructed without following the due course of law.”.
4. Notwithstanding any judgment, decree or order of any court or tribunal or any authority, any action taken or orders issued, things done or purporting to have been taken or done relating to sub-section (3A) of section 3 by the Director, before the commencement of the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Act, 2020, shall be deemed to be as valid and effective as if such action, approval, orders were issued or actions taken or done in accordance with the provisions of the Haryana Development and Regulation of Urban Areas (Second Amendment and Validation) Act, 2020. Validation.

BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.